



HIGH COURT OF MANIPUR

HCM/I-1/2017-Estt.-II

Dated: 19/02/2019.

Supply, Testing, Installation and Maintenance of
CCTV Surveillance System for various District Court
Complexes of Manipur

**Office of the Registrar General,
High Court of Manipur,
Mantripukhri, Imphal – 795002.**

**e-mail: cpc-mnp@aij.gov.in
Phone: (0385)2423330**

1. INTRODUCTION

The High Court of MANIPUR invites online bids (Technical & Financial) for **“Supply, Testing, Installation and Maintenance of CCTV Surveillance System for various District Court Complexes of Manipur”**.

2. QUANTITY

- I. IP Fixed Dome/ Bullet Camera (Indoor type)– **185 Nos**
- II. IP Fixed Dome/ Bullet Camera (Outdoor type) – **28 Nos**
- III. 16 Channel NVR – **37 Nos**
- IV. Hard Disk (8TB) – **74 Nos**
- V. Monitor -- **37 Nos**
- VI. Keyboard -- **37 Nos**
- VII. Mouse -- **37 Nos**
- VIII. UPS -- **37 Nos**
- IX. Power cabling with Power Sockets and Data/Video Cabling, Crimping, Casing & Capping etc. per meter.

The total requirement of quantity mentioned above is to be supplied, tested, installed and maintain in the given district Court Complexes of Manipur as per **Annexure-1**.

3. SPECIFICATION

CCTV components should have the specifications mentioned in **Annexure 2A, Annexure 2B, and Annexure 2C**.

4. SCOPE OF WORK

4a) Supply, Testing, Installation and Maintenance of CCTV surveillance system at various district Court Complexes of Manipur.

4b) Installation & Working satisfactory report:

The Successful Bidder, shall supply the hardware as per the specifications referred in **clause 3**.

After installation of the cctv cameras at the given district court complexes, the vendor should collect Installation & Working satisfactory reports from the respective district court complexes and submit the

reports to the High Court of Manipur. This is required for further process of auditing, payment, lodging the complaints etc.

4c) Payment Processing: Only after issuance of such reports as mentioned above with a proper documentation of the successful bidder, the payment shall be processed by the High Court of Manipur.

5. QUALIFICATIONS CRITERIA

The bidder shall possess the following qualifications as minimum conditions:

- a) Technical Specifications - Compliance sheet is to be Filled/Enclosed in the last column of **Annexure 2A, Annexure 2B, and Annexure 2C.**
- b) The bidder should have a turnover of at least Rs. 25,00,000 (twenty five lakh) per year from dealing with IT products in the last three years i.e. for the year 2015- 2016, 2016-2017 & 2017-2018.
Bidders who have experience in installation of CCTV may be preferred.
Turnover Information and documentary evidence to support this response shall be attached as per **Annexure-3.**
- c) The successful bidder should be a manufacturer or an authorized dealer and shall submit **Manufacturer Authorized Form (MAF)** as per **Annexure-4.**
- d) Experience in relevant area is to be summarized and enclosed as per – **Annexure-5.**
- e) Financials is to be indicated in the format at **Annexure-6** inclusive of all

Taxes, Levies, freight, forwarding, other expenses, etc. Conditional price bid would not be acceptable to tendering authority.

f) Note:

(1). Uploading of **Annexure-1 and Annexure-7** is NOT required.

(2). Uploading of **Annexure-2A, Annexure-2B, Annexure-2C, Annexure-3, Annexure-4, Annexure-5 and Annexure-6** are mandatory.

g) Bidders should be GST compliant and should submit the proof of GST registration. A copy of GST/VAT/ST/CST No. allocated by the Sales Tax Authorities, as well as PAN number of the firm allotted by the Income Tax authorities should be submitted. The bidder should be registered with Service tax department of the Government.

6. PERIOD OF WARRANTY

a) The warranty shall be for a period of 2 (Two) Years with comprehensive onsite support for all the Hardware parts.

b) If additional period of warranty is provided by the vendor at the same cost, that will be an added advantage.

7. EARNEST MONEY DEPOSIT (EMD): Each bidder shall pay **Rs. 2,00,000/- (Rupees two lakh) only** as the Earnest Money Deposit in the form of demand draft. The demand draft should be drawn on a nationalized/scheduled bank valid for minimum 90 days and in favour of “**Registrar General, High Court of Manipur**” payable at Imphal. The tender without the EMD would be rejected outright.

8. PERIOD OF RATE CONTRACT

This rate contract shall be valid for a period of **24 (Twenty Four)** months from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for **additional quantities** as and when required during this period.

9. RESPONSIBILITY OF THE SUCCESSFUL BIDDER

The responsibilities of the Successful bidder are as follows:

- a)** Supply, Testing, Installation and Maintenance of CCTV Cameras as per **Annexure-2A, Annexure-2B and Annexure-2C.**
- b)** Comprehensive onsite maintenance for 2 (Two) Years including all the Hardware that are going to be supplied by the vendor as in **clause 6** for period of warranty.
- c)** An agreement has to be executed in this behalf in the form approved by the High Court of Manipur. – Draft **Service Level Agreement (SLA)** is at **Annexure-7.** (Subject to final approval by the High Court of Manipur).
- d)** The vendor should install all the items at specified site without any additional charge.

10. OTHER TERMS OF CONTRACT

- 10.1) Quote:** The bidders shall quote in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies,

supplying, installing, commissioning, freight & forwarding. Any Change in the quoted price is not allowed after the submission of the bid.

- 10.2) Licenses:** All licenses should be in the name of the “Registrar General, High Court of Manipur, Imphal”.
- 10.3) Performance Bank Guarantee(PBG):** The successful bidder is required to furnish an unconditional and irrevocable Bank Guarantee for an amount equivalent to 10% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, EMD amount would be forfeited.
- 10.4) Unresponsive Bids:** Bids with incomplete documentation may be treated as non-responsive and summarily be rejected. Bidders are hereby directed to ensure that all documentation/supporting documentation including documentary evidences in support of qualification criteria, testimonials etc., are complete and submitted as part of the Bid.
- 10.5) Award of Contract:** The Contract will be awarded to the successful Bidder whose Bid has been determined to be substantially responsive and has been determined as the Best Value Bid. The decision of High Court of Manipur is final in this regard.
- 10.6) Reports:** Report to be submitted to the High Court of Manipur by the successful bidder – After Supply, Testing and Installation of CCTV Cameras at respective Locations, the successful bidder shall collect the report as contemplated in **Clause 4(b)**.

10.7) Payment to Successful Bidder: The payment terms shall be as follows: -

(i) Payment shall be processed in full on receipt of the installation report and working satisfactory report as referred in **clause 4(b)** and **clause 10.6** of the tender notification document.

(ii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's bill if lawfully needed.

10.8) Penalty for delivery and installation: If successful bidder fails to supply and install the hardware within **60 (sixty) days** from the date of issue of Purchase Order, a penalty of 1% of the total cost of the particular hardware per week will be charged and deducted from the amount payable to bidder. For supplies and installation beyond two weeks, penalty of 2% per week will be charged until the delivery & installation is complete.

10.9) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- a)** The bidder commits breach of any of the terms and conditions.
- b)** The bidder goes in to liquidation voluntarily or otherwise.
- c)** The service is found unsatisfactory during the warranty period.

10.10) The Earnest Money Deposit (EMD): may be forfeited:

a) If the bidder withdraws its bid during the period of bid validity.

OR

b) In case of successful bidder, if the bidder fails to sign the contract and furnish the Performance Bank Guarantee (PBG) as per **clause 10.3** from the date of the order.

10.11) Unsuccessful bidder's Earnest Money Deposit (EMD): will be discharged as early as possible.

10.12) Successful bidder's Earnest Money Deposit (EMD): will be discharged upon the bidder furnishing the Performance Bank Guarantee (PBG) as per **clause 10.3** along with all other compliances of Supply, Testing, Installation etc.,

10.13) Location not ready: In case it is found that, the location (installation point) is not ready for installation, the vendor has to make extension of data cable from the nearest Network Switch.

10.14) Variation in Quantity: The quantity of items to be procured is indicative & the same may vary.

10.15) Service Centre of the Bidder: Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand. In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.

10.16) The bidder should not be blacklisted: by Central Government /Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.

10.17) Pending Judicial Case: Neither the bidder nor the OEM should have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.

10.18) Technical Manuals: All equipment will have to be supplied with all the detailed operational & maintenance manuals at free of cost.

10.19) Currency Rate Variation: High Court of Manipur is not responsible for variation in foreign currency exchange rates.

10.20) Validity of the Bid: The bid validity is 180 days from the date of opening the Financial Bid.

10.21) Legal Jurisdiction: All legal disputes are subject to the jurisdiction of High Court of Manipur only.

11. SUBMISSION, RECEIPT, AND OPENING OF BIDS TIME LINES:

a) Submission: The original proposal shall be prepared and uploaded in the e-procurement portal of Government of Manipur namely *manipurenders.gov.in*. The completed price bid must be uploaded on or before the due date.

b) Last Date for Bid Submission:

The last date for bid submission through e-procurement portal and the date of opening of tenders will be as mentioned below:

- a) DATE FOR PRE BID MEETING: 06-03-2019 @ 11:00 am**
- b) LAST DATE FOR SUBMISSION OF BIDS: 28-03-2019 @ 6:00 pm**
- c) DATE FOR OPENING OF BIDS: 29-03-2018 @ 11:00 am**
- d) Date of opening of Financial Bids of Technically Qualified Bidders: Within 3 (three) days from the date of declaring technically qualified bids.**

12. BID FORMAT: The tender is a two bid cover system. Technical Bid and Financial bid are to be submitted separately in e-Procurement portal only. The formats for bid evaluations are enclosed at **Annexures 2A, 2B, 2C, 3, 4, 5 & 6.**

After technically qualified bids are identified, financial bids will be opened. Financial bids shall quote all-inclusive price i.e. price inclusive of all taxes and all other levies, Supply, Testing, Install, Maintenance, freight & forwarding expenses etc., for supply, delivery and installation of the CCTV Cameras.

- (a) Technical bids shall include format Annexures 2A, 2B, 2C, 3, 4 and 5.**
- (b) Financial bid shall be submitted in the format as mentioned in Annexure-6. Financial Bid/Bill of Quantity (BOQ) shall be downloaded, filled up properly and uploaded in the financial bid after digital signature.**

13. PRICE BID EVALUATION: The Technical bid will be opened as scheduled **clause 11(b)** in e-Procurement portal. Further financial bids of technically qualified bidders will be opened in e-portal as per the schedule in **clause**

11(b)-(c). The Contract will be awarded to the successful Bidder, whose Bid has been determined to be substantially responsive by the High Court of Manipur and has been determined as the Best Value Bid.

14. HIGH COURT OF MANIPUR will not be liable or responsible for any delays due to postal/online failure or other reasons.
15. HIGH COURT OF MANIPUR reserves the right to cancel the tender, without assigning any reasons and also the right to change the quantity as per its requirements.

(A. Guneshwar Sharma)
Registrar General,
High Court of Manipur

Annexure – 1

CCTV HARDWARE TO BE ALLOTTED TO DISTRICT COURT COMPLEXES

SL. NO.	COURT COMPLEX	INDOOR CAMERA	OUTDOOR CAMERA	NETWORK VIDEO RECORDER (NVR)	HARD DISK	MONITOR	KEYBOARD	MOUSE	UPS
1	District & Session Court, Imphal East	5		1	2	1	1	1	1
2	District & Session Court, Imphal West	5	2	1	2	1	1	1	1
3	CJM Imphal West	5		1	2	1	1	1	1
4	Judge, Special Court NDPS (FTC)	5		1	2	1	1	1	1
5	Family Court, Manipur	5	2	1	2	1	1	1	1
6	ND&PS, Manipur	5		1	2	1	1	1	1
7	Addl.District & Session Court(FTC), Manipur East	5		1	2	1	1	1	1
8	Addl.District & Session Court(FTC), Manipur West	5		1	2	1	1	1	1
9	Civil Judges(Sr.Div), Imphal East	5		1	2	1	1	1	1
10	Civil Judges(Sr.Div), Imphal West	5		1	2	1	1	1	1
11	CJM Imphal East	5		1	2	1	1	1	1
12	Civil Judges(Jr.Div)/J MFC, Imphal East	5		1	2	1	1	1	1
13	Civil Judges(Jr.Div)/J MFC, Imphal West-I	5		1	2	1	1	1	1
14	Civil Judges(Jr.Div)/J MFC, Imphal West-II	5		1	2	1	1	1	1
15	Civil Judges(Sr.Div)/CJM, Tamenglong	5		1	2	1	1	1	1
16	Add.Session Judge (FTC), CAW, Manipur	5		1	2	1	1	1	1
17	Family Court, Imphal East	5		1	2	1	1	1	1
18	District & Session Court, Thoubal	5	2	1	2	1	1	1	1
19	CJM/Civil Judge (Sr.Div), Thoubal	5		1	2	1	1	1	1

20	Civil Judges(Jr.Div)/J MFC, Thoubal	5		1	2	1	1	1	1
21	Family Court, Thoubal	5		1	2	1	1	1	1
22	District & Session Court, Bishnupur	5	2	1	2	1	1	1	1
23	CJM/Civil Judge (Sr.Div), Bishnupur	5		1	2	1	1	1	1
24	Civil Judges(Jr.Div)/J MFC, Bishnupur	5		1	2	1	1	1	1
25	Family Court, Bisnupur	5		1	2	1	1	1	1
26	District & Session Court, Churachandpur	5	2	1	2	1	1	1	1
27	CJM/Civil Judge (Sr.Div), Churachandpur	5	2	1	2	1	1	1	1
28	Civil Judges(Jr.Div)/J MFC, Churachandpur	5		1	2	1	1	1	1
29	District & Session Court, Senapati	5	2	1	2	1	1	1	1
30	CJM/Civil Judge (Sr.Div), Senapati	5	2	1	2	1	1	1	1
31	Civil Judges(Jr.Div)/J MFC, Kangpokpi	5	2	1	2	1	1	1	1
32	CJM/Civil Judge (Sr.Div), Chandel	5	2	1	2	1	1	1	1
33	Civil Judges(Jr.Div)/J MFC, Moreh	5	2	1	2	1	1	1	1
34	Civil Judges(Jr.Div)/J MFC, Jiribam	5	2	1	2	1	1	1	1
35	District & Session Court, Ukhrul	5	2	1	2	1	1	1	1
36	CJM/Civil Judge (Sr.Div), Ukhrul	5	2	1	2	1	1	1	1
37	Civil Judges(Jr.Div)/J MFC, Ukhrul	5		1	2	1	1	1	1
		185	28	37	74	37	37	37	37

STATEMENT SHOWING THE SPECIFICATIONS
Annexure – 2A

Technical specifications mentioned below are the minimum. Any better specification will also be accepted

IP Fixed Dome/ Bullet Camera (Indoor)

Camera Characteristics	Minimum Specifications	Compliance (Y/N)
Quality of image	Minimum 5 Megapixel progressive-scan HD CMOS	
OEM	All proposed Cameras should be from single OEM	
Lens	3-9 mm, DC- Iris	
Field of View	36 ⁰ to 88 ⁰ (horizontal,) 27 ⁰ to 67 ⁰ (vertical) and 44 ⁰ to 110 ⁰ (diagonal)	
Day/night operation	The camera should provide day/night functionality automatically switches to night mode in low-light scenes.	
Minimum Illumination / Light Sensitivity	Color mode F1.2 @ 0.4 lux Black- and white mode: F1.2 @ 0.2 lux	
Video Compression	H.264 Motion JPEG	
Resolutions and frame rates (H.264)	<ul style="list-style-type: none"> • Single-stream H.264 or MJPEG up to 1280 x 960 @ 30 fps • Dual-stream H.264 / MJPEG 	
	<ul style="list-style-type: none"> • Primary stream programmable up to 1280 X 960 @ 30 fps 	
	<ul style="list-style-type: none"> • Secondary stream programmable up to 800x600 @ 15 fps. 	
PoE	It should be PoE enabled and outdoor ready with IK10 enclosure.	
Camera Adjustment Angle	Pan: 350 ⁰	
	Tilt: 72 ⁰	
	Rotate: 350 ⁰	
Digital I/O (Audio I/O, Alarms)	Audio in x 1	
	A/V out x1	
	DI x 1	
	DO x 1	
Certification	The system shall be ROHS, WEEE, ISO- 14001 and REACH compliant	
ONVIF	ONVIF 2.0 Support	
Local storage (S.D. or Micro SD)	Micro SD/SDHC of Minimum 128 GB)	
Supported Protocol	DHCP, HTTP, HTTPS, NTP, RTP, RTSPSMTTP, SSL/TLS, TCP/IP, Secure Real-Time Transport Protocol (SRTP), Bonjour, SNMP, and Secure Shell (SSH)	

Application-ready platform	Camera should have option to add functions by installing and running applications directly on the camera.	
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Annexure – 2B

IP Fixed Dome/ Bullet Camera (Outdoor)

Camera Characteristics	Minimum Specifications	Compliance (Y/N)
Quality of image	Minimum 2 Megapixel	
Image sensor	½.7” Progressive Scan HD CMOS	
Lens	3.6 to 9 mm or better	
Field of View	38 ⁰ - 95 ⁰ (horizontal,) 22 ⁰ - 53 ⁰ (vertical) and 43 ⁰ - 108 ⁰ (diagonal)	
Day and Night	Automatic/manual/scheduled	
Minimum Illumination / Light Sensitivity	Color mode F1.2 @ 0.5 lux Black and white mode: F1.2 @ 0.3 lux with IR illuminator	
Light sensor	Senses the level of ambient light to determine when to switch day/night mode.	
Video Compression	H.264/ Motion JPEG	
Resolutions and frame rates (H.264)	1920 x 1080 @ 30 fps (1080p), 1280 x 720 @ 30 fps (720p) 1024 x 576 @ 30 fps, 960 x 544 @ 30 fps 704 x 480 or 576 @ 30 or 25 fps (4CIF)	
PoE	It should be PoE enabled and outdoor ready with IK10 enclosure.	
Certification and Housing	IP67- and IK10-rated housing, Camera should have sun shield, wall mount bracket and waterproof. Ethernet Cable from same OEM.	
Remote Auto Focus support	Camera should remote Zoom and Autofocus	
Motorized Lens	Yes	
Digital I/O (Audio I/O, Alarms)	Audio in x 1	
	A/V out x 1	
	DI x 1	
	DO x 1	
Audio/Video out port	Camera should allow the connection of an optional Y cable or mini cable with BNC connector. Camera should allow to connect a video monitor to the mini cable with BNC connector	
	Camera should have provision for fine tuning the focus	
	Camera should have provision for fine tuning the focus	
Local storage (S.D or Micro SD)	Camera should have Micro SD/SDHC (128 GB)	

Support Protocol	DHCP, HTTP, HTTPS, NTP, RTP, RTSP, SMTP, SSL/TLS, TCP/IP, Secure Real-Time Transport Protocol (SRTP), Bonjour, SNMP, and Secure Shell (SSH) Differentiated-services-code-point (DSCP) marking and class-of-service (CoS) marking	
ONVIF	ONVIF 2.0 Support	
Certification	The system shall be ROHS, WEEE, ISO-14001 and REACH compliant	
	It should be FCC, CE, UL Certified.	
Auto Detection & Configuration	The camera should be automatically discovered and configured when connected to VMS or Network Switch	
	All proposed Cameras should be from single OEM.	

Annexure – 2C

Sl No	Particulars	Quantity	Specification	Compliance (Y/N)
1	NVR 16 Channel	37	Instant reply, pre-record, post record, with 2 SATA HDD support, <ul style="list-style-type: none"> • Up to 5Mp resolution preview & playback • Integrated Power Over Ethernet (PoE) Ports (All Channel) • Remote internet monitoring • Completely Digital 1080p & 720p HD Recording Resolution • NVR will Record IP Cameras Located Locally or Remotely • H.265/H.264/MPEG4 video formats • HDMI at up to 4K(3840x2160) resolution 	
2	Hard Disk	74	<ul style="list-style-type: none"> • 8TB (two Hard Disk for each NVR) • SATA 6Gb/s, 256MB Cache, 3.5-Inch Internal Drive 	
3	Monitor	37	<ul style="list-style-type: none"> • LCD • VGA and HDMI port • 32 INCH • Full HD • Blue light filter & flicker-less reduce eyes fatigue, Eco Display. • AC Power Cord, VGA Cable 	
4	Keyboard	37	<ul style="list-style-type: none"> • USB wired • Compatibility: windows 7,8,10 and Linux • Size: Standard 	
5	Mouse	37	<ul style="list-style-type: none"> • USB wired • Three button improve productivity • Optical sensor works on all surface. • Compatibility: Windows 7,8,10 and Linux 	
6	UPS	37	<ul style="list-style-type: none"> • Output Power Capacity: 1.5KVA • Normal Input/Output: 230V • Battery Type: Maintenance-free, sealed Lead-Acid Battery with suspended electrolyte (leak-proof) 	

*** The quantity mentioned above is subject to change; however for finding out the lowest bidder the above mentioned quantities will be used**

Annexure – 3

Format for Turnover information

Total turnover of the bidder during the preceding 3 years:

Financial year	Turnover in INR (Rs. In Lakhs)
2015-16	
2016-17	
2017-18	

Annexure -4

MAF (Manufacturer Authorization Form)

Ref Number: HCM/I-1/2017-Estt.-II Dated 19-02-2019

To:

**The Registrar General,
High Court of Manipur,
Imphal.**

e-mail: cpc-mnp@aij.gov.in

Dear Sir/Madam,

SUB: Supply, Testing, Installation and Maintenance of CCTV Cameras at District Court Complexes of Manipur.

We authorize M/s **XYZ Limited** to offer their quotation, negotiate and conclude the contract with you against the above invitation for tender offer.

We hereby extend our full guarantee and warranty as per terms and conditions of the tender and or the contract for the equipment and services offered against this invitation for tender offer by the M/s **XYZ Limited**.

We hereby commit to the tender terms and conditions and will not withdraw our commitments during the process and or the period of contract.

Yours Faithfully,

Annexure - 5

Experience Statement

Experience in the relevant areas with the clients (Attach separate statement)

Sl. No.	Year	Name of the client organization	Scope of the work	Value of the work (in Rs. lakhs)
1	2015-16			
2	2016-17			
3	2017-18			

(Please attach the relevant certification from the Client Organization along with a certified copy of the Purchase order)

Annexure - 6

Financial Bid Format for the CCTV hardware

1. All prices should be quoted inclusive of all taxes.
2. Prices should be quoted in Indian Rupees
3. Quoting incredibly low value of items with a view to subverting the Tender process shall be rejected straight away and EMD of such Vendor will be forfeited.

Sr. No.	Item Description	Unit Price (Rs.)	GST / any other Tax applicable	Unit Price (inclusive of all Taxes)
1	IP Fixed Dome/ Bullet Camera (Indoor)			
2	IP Fixed Dome/ Bullet Camera (Outdoor type)			
3	16 Channel NVR			
4	Hard Disk			
5	Monitor			
6	Keyboard			

7	Mouse			
8	UPS			
9	Power cabling with Power Sockets and Data/Video Cabling, Crimping, Casing & Capping etc. per meter			
10	Cost of AMC for another 3 years after completion of warranty period			
11	Cost of AMC for another 5 years after completion of warranty period			
Total Price (Inclusive of all Taxes for Row Nos. 1 to 5)				

The **Total Price** of above financial bid inclusive of all taxes & expenses for 2(Two) years on-site maintenance & support will be taken as the basis for evaluation of financial bids.

ANNEXURE-7

Service Level Agreement (SLA)- (Template/Model).

THIS AGREEMENT executed on this day of _____ between the High Court of Manipur, Mantripukhri, Imphal-795002, represented by its Registrar General, presently Shri _____ AND _____ Co., represented by its Authorized Signatory Shri 'X' which expression shall include unless the context otherwise requires its successors and permitted assigns.

Whereas the High Court of Manipur vide orders dated _____, after processing in Tender Notification No : _____ had issued purchase order for purchase of :-

- I. IP Fixed Dome/ Bullet Camera (Indoor type) – **185 Nos**
- II. IP Fixed Dome/ Bullet Camera (Outdoor type) – **28 Nos**
- III. 16 Channel NVR – **37 Nos**
- IV. Hard Disk (8TB) – **74 Nos**
- V. Monitor -- **37 Nos**
- VI. Keyboard -- **37 Nos**
- VII. Mouse -- **37 Nos**
- VIII. UPS -- **37 Nos**
- IX. Power cabling with Power Sockets and Data/Video Cabling, Crimping, Casing & Capping etc. per meter

- to be supplied to the district Court complexes listed in the vide Tender Notification No. _____ the bid proposed for supply of CCTV hardware by the company is accepted by the High Court of Manipur and the purchase order is placed with the seller to supply, testing, installation and maintenance of CCTV in the respective locations as per in **Annexure-1** with 2(two) years of comprehensive warranty with onsite support as per **clause 9(b)** of the tender.

Further as per **clause 8** of the tender notification document, the rate contract agreement is valid for a period of 24(twenty four) months from the date of agreement and High Court of Manipur reserves the right to place orders with the SELLER, to supply and install CCTV Hardware at the rate agreed upon. Therefore, as per the terms of the tender document and as per the recommendations of

Hon'ble High Court of Manipur, by its Purchase Order No. _____
Dated _____ requested the SELLER for supply and install CCTV hardware to the various District Court Complexes of Manipur as per the **Annexure-1.**

1. Now this agreement WITNESSTH AS FOLLOWS

In consideration of the agreed price, the SELLER hereby agrees to sell, supply, test, install and maintain CCTV hardware of the required specifications and the High Court of Manipur agrees to purchase the same on the following terms and conditions.

2. Non working/ Non functioning/ defective/ broken

CCTV hardware should be replaced with new one by the vendor at its own cost and risk within 30 days from the date on which the vendor has been informed of such damage.

3. Supply, Install, Configure and Commissioning

3a) Report to be submitted to the High Court:–The SELLER, shall supply the CCTV hardware as per the specifications, at respective locations and submit the report as per **clause 4(b)** of the tender document.

3b) Only on production of the certificate mentioned above with a proper documentation, the payment shall be processed by the High Court of Manipur.

3c) It is specifically agreed upon that the SELLER would complete his obligation as at **clause 3(a)** above of this agreement, within **60 (sixty) days** from the date of purchase order.

4. WARRANTY

The warranty shall include:

- (i) Attending & rectifying to break down calls and identifying the reason for break down.
- (ii) Replacement of defective/failed parts by supplying the new spares, free

of cost and bring the CCTV hardware back to normal and regular working condition.

(iii) Steps will be taken by the bidder to bring back the faulty unit back to working condition within the stipulated time as in **clause 5** on corrective maintenance of this agreement.

5. MAINTENANCE OF CCTV hardware:

CORRECTIVE MAINTENANCE:

SELLER, undertakes to attend to any complaints relating to the CCTV hardware within 48 hours during the period of warranty. Corrective maintenance to bring back the device to up and in working condition, failing which the seller is liable for penalty as described in **clause 7** of this agreement (SLA).

6. ESCALATION MATRIX including service representative at Imphal to be provided by the vendor.

7. Service Delivery: Penalty for delay in attending the service calls on CCTV hardware in time, will be levied at a rate of **Rs.100/-** (Hundred Rupees) per CCTV hardware per day.

IN WITNESS WHEREOF, THE PARTIES HAVE AGREED AND EXECUTED THIS
AGREEMENT ON THIS DAY AT IMPHAL IN THE
PRESENCE OF THE FOLLOWING WITNESS.

For M/s.

For High Court of Manipur

Name:

Name:

Designation:

Designation:

Signature:

Signature:

Rubber stamp / Seal

Rubber stamp / Seal

Date:

Date:

Witness:

1.

2.